## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



C.P. No. 503 of 2019 O.A No. 1302/2016

This the 16th day of December, 2019

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

A.P. Nagrath
Age 78 years,
S/o. Shri (Late) H. P. Rai
5/1-A, Rail Vihar,
Sector-56, Gurgaon – 122 011.

....Petitioner

(By Advocate: Mr. P. S. Khare)

Versus

Shri T. P. Singh General Manager, Northern Railway, Baroda House, New Delhi.

...Respondents

(By Advocate : Mr. Shailendra Tiwary)

## ORDER (ORAL)

## Justice L. Narasimha Reddy, Chairman:

The applicant filed O.A No. 1302/2016 claiming the relief in the context of reimbursement of expenditure incurred for treatment. The O.A was disposed of on 03.01.2009 directing the respondents to release the pending medical claims of the applicant, in accordance with the norms laid down by the Tribunal at AIIMS rate.

2. Today, learned counsel for respondents has placed before us counter affidavit in which it is stated that under

four separate heads a sum of Rs.2,24,020/- was sanctioned to the applicant and payment of the same would be released shortly.

- 3. We heard Mr. P. S. Khare, learned counsel for applicant and Mr. Shailendra Tiwary, learned counsel for respondents.
- 4. The grievance of the applicant was as to the medical reimbursement. This Tribunal directed that the reimbursement shall be at the rates fixed by the AIIMS. Respondents have since undertaken the exercise and accorded sanction to release the amount.
- 5. In view of this development, C.P is closed. There shall be no order as to costs.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

/Mbt/